

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 23.11.1979.

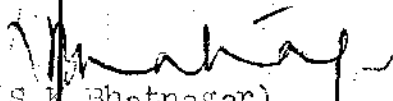
G O R R I G E N D U M
INCOME TAX

No. 3076 (F.No.261/11/79-ITJ): In the notification of the Central Board of Direct Taxes No.3068(F.No.261/11/79-ITJ) dated 9th Nov. 1979 for the jurisdiction of the Commissioner of Income-tax(Appeals), Hyderabad.

In the last line of the Notification No.3068(F.No.261/11/79-ITJ) dated 9.11.1979 the following may be amended:

For "This notification shall take effect from 1.11.1979"

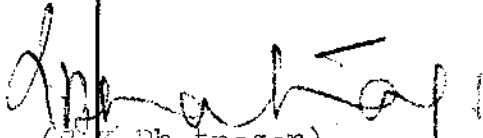
Read "This notification shall take effect from 5.11.1979".


(S.K. Bhatnagar)
Under Secretary

Central Board of Direct Taxes

Copy to:

- 1.The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad-15 copies
- 2.The Registrar, Income-tax Appellate Tribunal, Bombay.
- 3.A.D.I.(R.S.& P)(Bulletin) New Delhi- 5 copies
- 4.Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.